CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 39/RP/2022

Subject : Petition seeking review of the tariff order dated

10.6.2022 in Petition No. 482/TT/2022.

Date of Hearing : 24.1.2023

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Damodar Valley Power Consumers' Association

(DVPCA)

Respondents : Damodar Valley Corporation (DVC) and 2 others

Parties present : Ms. Anushree Bardhan, Advocate, DVC

Ms. Surbhi Kapoor, Advocate, DVC

Shri Samit Mandal, DVC Shri Subrata Ghosal, DVC

Record of Proceedings

Case was called out for virtual hearing.

- 2. Instant Review Petition has been filed by Damodar Valley Power Consumers' Association (DVPCA) seeking review of the order dated 10.6.2022 in Petition No. 482/TT/2022, whereby the Commission trued up the transmission tariff of 201419 period and determined tariff for 2019-24 period in respect of existing Transmission and Distribution (T&D) System network of Damodar Valley Corporation in Eastern Region.
- 3. Today the matter is fixed for admission hearing. However, none is present on behalf of the Review Petitioner.
- 4. Learned counsel for the Respondent, DVC submitted that in terms of Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999, the Commission permitted DVPCA to file its objections in Petition No. 482/TT/2020 and accordingly DVPCA filed its objections in the said petition. She further submitted that DVPCA is an objector and is not formally impleaded as a party in the matter and as such the review petition filed by it is not maintainable. Learned counsel sought time to file Written Submissions on this aspect alongwith judgments, which was permitted by the Commission.



- 5. The Review Petitioner is not represented today. We would like to hear the Review Petitioner before admitting the review petition, especially in view of the objections raised by DVC. Therefore, the Review Petitioner is directed to appear on the next date of hearing. If the Review Petitioner is not represented on the next date of hearing the matter shall be decided on the basis of the information already on record.
- 6. DVC is directed to file its Written Submissions by 10.2.2023 and the Review Petitioner to respond to the same by 17.2.2023. The parties are directed to comply with the directions within the specified time and no extension of time shall be granted.
- 7. The matter shall be listed for hearing on admission on 22.2.2023.

By order of the Commission

Sd/

(Rajendra Kumar Tiwari) Bench Officer

